

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
NEW BOMBAY BENCH  
NEW BOMBAY - 614

ORIGINAL APPLICATION No.598/88

Shri. Indrayani B. Parkhe  
Uttamnagar  
Post. N.D.A.  
Khadakwasla  
Pune 411023

.. Applicant

v/s.

1. Union of India  
through Secretary  
Ministry of Defence  
New Delhi
2. National Defence Academy  
through Commandant  
Khadakwasla; Pune 411023

.. Respondents

Coram: Hon'ble Shri Justice U.C. Srivastava, V.C.  
Hon'ble Shri M.Y. Priolkar, Member (A)

Appearances:

Shri Avinash Shivde  
Advocate  
for the applicant

Shri R K Shetty  
Advocate  
for the respondents

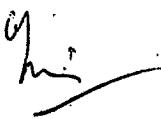
ORAL JUDGMENT  
(PER: U C Srivastava, Vice Chairman)

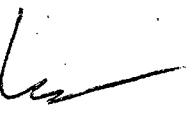
DATED: 1-5-1991

The husband of the applicant who was working in the National Defence Academy died on 17.6.87 after serving for about 29 years. The applicant has two sons and three daughters. 2 daughters and one son are in service. One of her daughters is admittedly married. The applicant had applied for appointment of her younger son Pramod B. Parkhe for compassionate appointment. From the written statement of respondents it appears that she

has been paid an amount of Rs.76,214/- as dues of her husband and also has been granted a sum of Rs. 650/- per month by way of family pension and hence under these circumstances her application was rejected.

We do not find any good reason inasmuch as one son is already in service. So far as the second is concerned, ofcourse the department can consider his case for appointment like any other fresher whenever a vacancy arises and he applies. With these directions the application is rejected and there would be no order as to costs.

  
( M Y Priolkar )  
M(A)

  
( U.C. Srivastava )  
V.C.